

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/394(KB)2021
IA(I.B.C)/455(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SATYA PRAKASH PANDEY
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Ms. Jayati Chowdhury, Adv.] For the Personal Guarantor
Ms. RashmiSinghee, Adv.]
Ms. Priya Malakar, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/455(KB)2024**
 - a. This application has been filed by the Resolution Professional to place on record the Report u/s 99(1) and 99(7) of the Insolvency and Bankruptcy Code, 2016 which is placed at pages 11 to 25. This application is supported by an affidavit which is placed at pages 6 to 7. The Report u/s 99(1) and 99(7) is taken on record.
 - b. A period of one week is granted to the Personal Guarantor, by way of Last chance, to file its reply, if any, to the Report furnished by the Resolution Professional.
 - c. List this matter for arguments on **13.05.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)